CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 662/TT/2025

Subject	:	Petition for determination of transmission tariff for the 2024-29 tariff period for assets under "Implementation of 1 No. 220 kV Line Bay at 400/220 kV Bikaner-II Pooling Station for Inter-connection of Solar Project (M/s. NHPC Ltd.)" in the Northern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others.

Petition No. 142/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024- 29 tariff period for assets under the "Augmentation of Transformation Capacity at 400/220 kV Bikaner II Pooling Station by 400/220 kV, 1X500 MVA ICT (3rd)" in the Northern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

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Petition No. 261/TT/2026

Subject	:	Petition for the determination of the transmission tariff from the COD to 31.3.2029 for Asset-1: 01 No. 765/400/33 kV 500 MVA Single Phase Auto Transformer at Durg Sub-station, Asset-2: 01 No. 400/220 kV 105 MVA Single Phase Auto Transformer at Rangpo Sub-station & Asset-3: 01 No. 765 kV 110 MVAR Single Phase Reactor at Wardha Sub-station under under the "Procurement of Transformer and Reactor as per the ERPC & WRPC Recommendations" in the Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 6 Others.

Petition No. 365/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024- 29 tariff period for splitting of 400 kV Bus-I & II at 765/400/220 kV Indore Sub-station into two sections through 400 kV Bus Sectionalizer bays (GIS) & GIS Bus duct under "Scheme to control fault level at Indore Sub-station" in the Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Petition No. 361/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024- 29 tariff period for One No. 400 kV Line bay at 765/400/220 kV Indore (PG) Sub-station under "Implementation of 400 kV Line bay at 765/400/220 kV Indore (PG) Sub-station in MP for RE Inter connection" in the Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 8 Others.

Petition No. 122/TT/2026

Subject	:	Petition for determination of transmission tariff for the 2024-29 tariff period for 2nd Circuit of Kishenpur - Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end" under "Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs – LTA system" in the Northern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 17 Others.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Kaushiki, Advocate, PGCIL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Ms. Ashwini Rajan, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Rajiv Shankar Dvivedi, Advocate, CVPPL
Ms. Snigdha Singh, Advocate, CVPPL
Shri Sushant Sarkar, Advocate, CVPPL
Ms. Priyanka Parmar, Advocate, CVPPL
Ms. Sugandha Bhardwaj, Advocate, CVPPL
Shri Bhushan, Advocate, CVPPL
Ms. Priya, Advocate, CVPPL
Shri Zafrul Hassan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. At the outset, the representative(s) of the Petitioner submitted that the pleadings in the matters are complete and requested the Commission to allow the tariff as claimed in the respective Petitions.

3. The learned counsel appearing for the Petitioner in Petition No. 122/TT/2026 sought permission to file written submissions in the matter.

4. The representative of the Respondent No. 16 (CTUIL) in Petition No. 662/TT/2025 has already filed the compliance affidavit dated 26.10.2026 pursuant to the directions contained in the RoP dated 13.10.2026, furnishing the additional information/clarification sought by the Commission.

5. The appearance was made by the learned counsel for the Respondent No. 2 (MSEDCL) in Petition Nos. 261/TT/2026 & 365/TT/2026 and sought permission to file written submissions in the respective matters.

6. The appearance was made by the learned counsel for the Respondent No. 17 (CVPPL) in Petition No. 122/TT/2026 and submitted that the replies have already been filed vide affidavits dated 9.7.2026 and 16.9.2026.

7. After hearing the parties, the Commission directed as under:

a) The Respondent(s), as a last opportunity, to file their respective replies / written submissions, if any, within three weeks, with an advance copy to the

Petitioner, who may file its rejoinder / written submissions, if any, within two weeks thereafter;

b) The Petitioner is directed to furnish the following information on an affidavit, within two weeks, with an advance copy to the Respondent(s), in the following matters:

Petition No. 662/TT/2025

a) Reconciliation for P&M cost as per Petition, Auditor's certificate and Form 13;

b) Revised Abstract Cost Estimate as per RCE amounting to Rs. 24.76 Crore.

Petition No. 365/TT/2026

a) Revised Cost Estimate (RCE).

Petition No. 361/TT/2026

a) Revised Cost Estimate (RCE), as there is a cost overrun with respect to the FR cost.

8. Subject to the above, the Commission reserved the above matters for orders.

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)